


3

O.A.NO.1190 OF 2002

ORDER DATED 05.04.07

When the case was called up for hearing none was present on behalf of the Applicant. This O.A. was filed in the year 2002 and when it came up for hearing for the first time on 26.06.03, order was passed stating that 'none appears for the Applicant. Put up when moved'. Then again this matter came up on 13.03.07 when order was passed stating that 'none for the Applicant. The matter is adjourned to 05.04.07'. Even today also none appeared on behalf of the Applicant.

2. Under the above circumstances, no case would be better than this case to dismiss it for default. Hence, this O.A. is dismissed for default.


MEMBER(ADMN.)


VICE-CHAIRMAN